

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – 1

WINTER SESSION

MONDAY, THE 24TH NOVEMBER, 2014

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 11:30 a.m. The day was allotted for transaction of Government Business.

1. QUESTIONS:

Questions No.1 – No. 5 were taken up and disposed off.

2. **Shri Ardent M. Basaiawmoit, MLA** called the attention of the Deputy Minister in-charge Education under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in “Highland Post”, dated 04.11.2014, under the caption “Withdrawal of Khasi as compulsory subject kicks up row, MBOSE meets today”.

Prof. R. C. Laloo, Deputy Chief Minister in-charge Education replied.

3. **Dr. Mukul Sangma, Chief Minister in-charge Political** laid a statement relating to a Call Attention Notice tabled by Shri Ardent M. Basaiawmoit, MLA under the caption “Langpih firing probe report gathering dust in Assam”.

4. GOVERNMENT RESOLUTION:

- (i) Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law moved the Government Resolution for ratification of the Constitution (One Hundred and Twenty First Amendment) Bill, 2014 with leave of the House.
- (ii) Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law moved that the Government Resolution for ratification of the Constitution (One Hundred and Twenty First Amendment) Bill, 2014 be approved.

The Bill was ratified and approved by the House.

5. SUPPLEMENTARY DEMANDS:

Dr. Mukul Sangma, Chief Minister in-charge Finance presented the Supplementary Demands for Grants and Supplementary Appropriation for 2014-2015.

6. INTRODUCTION OF BILL:

Dr. Mukul Sangma, Chief Minister introduced the Meghalaya Police (Amendment) Bill, 2014 with the leave of the House.

7. LAYING OF ORDINANCE:

Dr. M. Ampareen Lyngdoh, Minister in-charge Urban Affairs laid the Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Ordinance, 2014.

8. INTRODUCTION OF BILL:

Dr. M. Ampareen Lyngoh, Minister in-charge Urban Affairs introduced the Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Ordinance, 2014 with the leave of the House.

9. ADJOURNMENT:

Since there was no more Business to be transacted, the House was then adjourned till 10 a.m. on Tuesday, the 25th November, 2014.

**Dated Shillong,
The 24th November, 2014.**

**Comm. & Secretary,
Meghalaya Legislative Assembly.**